## Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

## Minutes of NC-V Meeting No.38/AM12 held on 22.12.2011

The Meeting No. 38/AM-12 for the licersing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 22.12.2011 in Room No.11 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present -

SI. No	Name of the representatives & their designation	Department
1	Sh. K.C.Meena, Dy. DGFT	DGFT
2	Sh. Kuldeep Singh, Asstt. Director	DC(MSME)
3	Sh. P.P. Pasricha, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No. 34/AM12 dated 24.11.2011; No.35/AM12 dated 01.12.2011; No.35/AM12 dated 01.12.2011 and No.37/AM12 dated 15.12.2011 were ratified. The agenda for Meeting No. 38/AM12 held on 22.12.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below.

: 38/84-ALC3/2011 MEETING DATE : 22.12.2011

Case No.:6/38/84-ALC3/2011		Meet No/Date:38/84-ALC3/2011 22.12.2011	Status: Rejected		
HQ File :01/84/050/00290/A M12/	RLA Fale :35/24/040/00006/AM11/	Lic:No/Date:3510030648 18.06.2010	Reject		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export side, neither specific bleached and chemical coated fabric has been mentioned nor composition of export has been mentioned. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.  RLA may take suitable consequential action accordingly.					

se No.:7/38/84-A	ALC3/2011					Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:38/84-A LC3/2011 22.12.2011		Status: Approved
File:01/84/050/0	00291/AM12/					RLA File :35/24/040/00037/AM11/	Lic.No/Date:3510032786 21.02.2011		
cision : The C	Committee considered th	ne case as p	per agenda alongwith of	ther relevant papers a	and went through the	details submitted by the firm. The Committee after deliberations in consultation with the representatives of	echnical authorities present in the meeting decided to ra	atify the Advance authorization issued in this case as d	etailed below: -
	em	Export Qty.	Import item	Qty. allowed.					
Yarn/Sev	wing Thread 60/40	Kg.		3,03,000 Kg.					
Filament	Yarn + 40%		Polyester Staple Fibre	2,10,000 Kg.					
	Q File :01/84/0500 ecision : The G S. Export it No Polyeste Yarn/Se made o Filament Polyeste	2 File - 0.1840/80/00291/AM12/ ecksion : The Committee considered the considered	File 91/84/05/00/051/AM12'	Fals 01/84/08/00/0291/AM12	Fale 01/84/08/002021/AM12	File 01/84/08/00291/AM12/  seckion: The Committee considered the case as per agenda alongwith other relevant papers and went through the like of the considered the case as per agenda alongwith other relevant papers and went through the like of the considered the case as per agenda alongwith other relevant papers and went through the limport item. Qty. allowed. Qty	Fabe 01/84/09000291/AM12    RLA File 35/24/09000077/AM11/    RLA File 35/24/0900007/AM11/    RLA File 35/24/0900007/	Fig. 91/84/09000291/AM122  EL Fig. 91/84/09000291/AM122  EL Fig. 91/84/09000291/AM122  EL Fig. 91/84/09000291/AM122  EL Fig. 91/84/09000291/AM112  EL Fig. 91/84/0900291/AM112  EL Fig. 91/84/0900291/AM11	Each   File - 01/84/05/00/0201/AM12'   Each   File - 01/84/05/00/0201/AM12'   Each   File - 01/84/05/00/0201/AM11/   Each   File - 01

Case No.:2/38/84-ALC3/2011	Party Name-JCT LIMITED	Meet No/Date:38/84-ALC3/2011 22.12.2011	Status: Approved
HQ File :01/84/050/00270/AM12/	RLA File :30/24/040/00034/AM12/	Lic. No/Date:3010079669 17.10.2011	
Decision: Decision: The Committee considered the case as per agenda alongwith other relevant papers and we	ent through the details submitted by the firm. The Committee after deliberations in consultation with the representation	es of technical authorities present in the meeting decided to ratify the Advance authorization issued in t	his case as detailed below: -
S. Export item Export Import item Qty. allowed.			
1 Pu Breathable Coated Nylon 200000 Sizing Chemial 5,752 Kg. Textile Fabric 70D/24 Sd Meter. Durex NW 200.			
FDY Filament Nylon, width  148 to 151 cms, GSM 87  Durex ST-20.			
(+/- 10%). Sizing Chemial 42 Kg.  Durex As-10.			
Sizing Chemial 30 Kg.  Durex DA 50.			
Sizing Chemial 148 Kg.  Durex Oil 90.			
Coating Chemial 6,720 Kg. DACE 1340.			
Coating Chemial 7,155 Kg. DACE 2111.			
Coating Chemial 135 Kg. DACE 554.			
Coating Chemial 217 Kg. DACE 575 /557			
Coating Chemial 206 Kg. DACE 290/ (ADT			
290).  Coating Chemical 73 Kg.			
OK – 412.  Coating Chemial CT   143 Kg.			
- 55L.  Coating / Finishing 355 Kg.			
Chemical AG 7105 WR.			
Filament Nylon Yarn   21,900 Kg. 70D24 SD FDY Filament Nylon			
Filament Nylon Yarn. The GSM should match in both import and export.			
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

	Case No.:10/38/84-ALC3/2011	Party Name:CHELSEA MILLS	Meet No/Date:38/84-ALC3/2011 22.12.2011	Status: Deferred
4	HQ File: 01/84/050/00294/A M12/		Lic.No/Date:0510307402 08.11.2011	Defer Date: 19.01.2012
	Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under	examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 19.01.2012		

	Case No.:8/38/84-ALC3/2011	Party Name:INMARCO INDUSTRIES PRIVATE LIMITED	Meet No/Date:38/84-ALC3/2011	Status:
1			22.12.2011	Deferred
le l	HQ File :01/84/050/00292/A M12/	RLA File :03/94/040/00683/AM12/	Lic.No/Date:0310664311	Defer Date:
ا			09.11.2011	19.01.2012
i	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the a	pplicant firm for personal hearing before NC alongwith complete relevant details like Manufacture Processing, Sample, et	tc. in support of their request and technical person to explain the case. The case stands for re-listing	on 19.01.2012.

	Case No.:12/38/84-ALC3/2011	Party Name:KARUR K.C.P.PACKAGINGS LIMTED,		Meet No/Date:38/84-ALC3/2011 22.12.2011	Status : Trans ferred
6	HQ File :01/84/050/00296/AM12/	RLA File :32/24/040/00037/A M12/		Lic.No/Date:3210050719	[Irans terred
	Decision: The Committee considered the case as per agenda and decided to transfer the case file to DES-	VII Section (NC-VII) for their necessary action.		09.11.2011	
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	ase No.:3/38/84-ALC3/2011	Party Name:GAURAVINTERNATIONAL	Meet No/Date:38/84 22.12.2011	4-ALC3/2011 Status: Approx	: :
I	IQ File :01/84/050/00287/AM12/	RLA File :05/23/040/00295/AM12/	Lic No/Date:051030   11.11.2011		cu
ī	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the	details submitted by the firm. The Committee after deliberatio	The state of the s	in the meeting decided to ratify the Advance authorization issued in this case as detailed	d below: -
7	S. Export åtem Qty. Import åtem Qty. alkowed.    Ladies Tunic, made of 2260   100% Sik Dyed S446 6 Sq. Mtrs.				
	Case No.:11/38/84-ALC3/2011	Party Name:LILLIPUT KIDSWEAR LTD.	1	Meet No/Date:38/84-ALC3/2011	Status:
	HO File :00/84/050/00295/AM12/	RIA File: 05/23/040/00298/AM12/		22.12.2011	Status : Deferred
8				Lic No/Date:0510307726 [4.11.2011	Defer Date: 19.01.2012
	Decision: The Committee considered the case as per agenda alongwith other papers and observed that case	e is under examination of DC (MSME). It was therefore dec	cided to await the same and defer the case for re-listing on 19.01.2012.		
	Case No.34/38/34-ALC3/2011	Purty Name-GAURAV INTERNATIONAL		Meet No/Date:38/84-A1C3/2011 22.12.2011	Status : Rejected
9	HQ File :01/84/050/00288/A M12/	RLA File: 05/23/040/00307/AM12/		Lic.No/Date:0510308170 16.11.2011	Reject
	Decision: The Committee considered the case as per agenda along with other relevant papers and observed the RLA may take suitable consequential action accordingly.	at no drawing, design has been given in this case. In view of t	the above, Committee was unable to finalise the norms and constrained to	reject the case.	
	Case No.:9/38/84-ALC3/2011	Party Name:GAURAVINTERNATIONAL		Meet No/Date:38/84-ALC3/2011 22.12.2011	Status: Deferred
10	HQ File: 01/84/050/00293/A M12/	RLA File: 05/23/040/00315/AM12/		Lic. No/Date:0510308184 16.11.2011	Defer Date: 19.01.2012
	Decision: Decision: The Committee considered the case as per agenda alongwith other papers and obser	ved that case is under examination of DC (MSME). It was the	herefore decided to await the same and defer the case for re-listing on 19	9.01.2012.	
	Case No.:5/38/84-ALC3/2011	Party Name:OM JYOTI APPARELS		Meet No/Date:38/84-ALC3/2011	Status: Rejected
	HQ File :01/84/050/00289/A M12/	RLA File: 05/24/040/00292/A M12/		22.12.2011 Lic. No/Date:0510309186	Rejected Reject
11	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed	that as par information furnished by the ambient the avect		24.11.2011	
	Hence, in view of the above, the Committee was unable to finalise the norms and constrained to reject the case RLA may take suitable consequential action accordingly.		nem a constraint 1/2 I are I man manual I are I are Constraint and	The state of the s	in given now the import well to used to make the export product.
	Case No.:1/38/84-ALC3/2011	rty Name SADHANA FASHIONS	Meet No/Date:38/84-ALC3/2011	1	Status:
		A File :33/24/040/00015/AM12/	22.12.2011	•	Approved
			Lic. No/Date:3310020746 28.11.2011		
12	Decision : The Committee considered the case as per agenda alongwith other relevant papers and went the	ough the details submitted by the firm. The Committee after de	eliberations in consultation with the representatives of technical authorities	present in the meeting decided to ratify the Advance authorization issued in this case a	s detailed below: -
Case No. S. E. No.	Agenda.cases   All	rough the details submitted by the firm. The Committe	ee after deliberations in consultation with the representatives of t	technical authorities present in the meeting decided to ratify the Advance a	ruthorization issued in this case as detailed below: -

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7335.6 The GSM should match in both import and export.

The RA shall be advised to take necessary action subject to compliance of other usual conditions.

(14)

Case No.327 M/s. Unisource Trading (India) P. Ltd., N. Delhi.

NC 38/12 dt 22:12:2011 F.No. 01/84/50/024/AM-12/DES-V Ratification of input output norms against Advance Authorisation No.0510289311 dated 2.5.2011.

	The Committee considered			
S.N o.	Export item	Export Qty.	Import item	Import Qty.
1.	Ladies Jacket (without lining) Ladies Jacket without Sleeve with Full Zipper made of 100% Polyester Dyed Knitted Fabric 220 GSM (+/-10%).		100% Polyester Dyed Knitted Fabric 150D/ 144F – 59/60" - 220 GSM (+/- 10%).	283 gram/ per pc. or @ 1.286 Sq.
2.	Ladies Jacket (without lining) Ladies Jacket Full Sleeve with Full Zipper made of 100% Polyester Dyed Knitted Fabric 220 GSM (+/- 10%).	28072 Nos.	100% Polyester Dyed Knitted Fabric 150D/ 144F – 59/60" - 220 GSM (+/- 10%).	
3.	Girls Jacket (without lining) Girls Jacket Full Sleeve with Half Zipper made of 100% Polyester Dyed Knitted Fabric 220 GSM (+/- 10%).	22320 Nos.	100% Polyester Dyed Knitted Fabric 150D/ 144F – 59/60" - 220 GSM (+/- 10%).	(@280 gms/pc. or 1.272 Sq.
4.	Mens Jacket (without lining) Mens Jacket Full Sleeve with Full Zipper made of 100% Polyester Dyed Knitted Fabric 250 GSM (+/- 10%).	29952 Nos.	100% Polyester Dyed Knitted Fabric 150D/ 144F – 59/60" - 250 GSM (+/- 10%).	2.08
5.	Mens Jacket (without lining) Mens Jacket without Sleeve with Full Zipper made of 100% Polyester Dyed Knitted Fabric 250 GSM (+/-10%).		100% Polyester Dyed Knitted Fabric 150D/ 144F – 59/60" - 250 GSM (+/- 10%).	or 1.323 Sq.
6.	Boys Jacket (without lining) Boys Jacket Full Sleeve with Full Zipper made of 100% Polyester Dyed Knitted Fabric 220 GSM (+/- 10%).		100% Polyester Dyed Knitted Fabric 150D/ 144F – 59/60" - 220 GSM (+/- 10%).	1.513 Sq. Mtrs./

The GSM should match in both import and export.

The RA shall be advised to take necessary action subject to compliance of other usual conditions.

	M/s. GIVO Ltd., Gurgaon.
NC 38/12 dt. 22.12.2011	F.No. 01/84/50/751/AM-04/DES-V
Re-fixation of input output	norms against Advance Authorisation No.0510121908

dated 25.3 2004.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization, taking cue from SION at Sr.No.J-363, as detailed below.

S. No	Export item	Export Qty.	Import item	Import Qty. allowed.
1.	Men's Suit	4000 Nos.	Acetate Fabric.	6930 Meter.
			Pocketing 44" 70% Polyester 30% Cotton Fabric.	4600 Sq. Mtrs. @ 1.15 Sq. Mtrs./pc.).
			Horse Hair 42" 25% Cotton, 19% V/R, 18% Synthetic Hair, 7% Wool & 31% Polyester Fabric.	
			Camel Hair 60" 24% Synthetic Hair, 35% Viscose & 40% Cotton Fabric with relevant width.	
			Chest Felt 36" 55% Polyester, 45% Viscose/Rayon.	
			Polyester Fabric.	1%).
			Under Collar Felt 60° width 100% Polyester.	537.66 Sq. Mtrs. @ 0.135 Sq.Mtrs./pc.).
			Non Woven Fusing 36" width 55% Polyester, 45% Polyamaid.	3990 Meter.
			Non Woven Reinforcement 36" width 100% Polyester Fabric.	
			Front Fusiable Lining 60" 32% Polyester, 68% Viscose/Rayon.	
			Shoulder Pads Cotton/ Polyester/ Viscose.	4400 Pair. (Net + 1%).
			Thread 100% Polyester	14,70,000 Meter.
		l		4998 Meter.
			Break Bind 100% Cotton with PA Coating.	
			Collar Bind 100% Cotton.	138.60 Meter.
			Double Fusible Net 100% Nylon	209.16 Meter.
			Reinforcement Paper/Cellulose.	222.60 Meter.
			Bias Binding Tape 70% Polyester & 30% Cotton.	2016 Meter.
		l	Slotted Waist Binding Tape	5754 Meter.

	Paper/ Cellulose.	
	Hook & Bar Steel Zic Plated.	4400 Set.
	Banroll Polyester.	6000 Meter
	Loop Fusible Paper/Cellulose.	4400 Meter.
	Fabric Polyester Blended (60" Width).	13779.53 Meter (i.e. 21000 Sq. Mtrs. @ 5.25 Sq. Mtrs./pc.).
The R.A shall be advise (16)	ed to take necessary action subject to com	pliance of other usual condition

Case No.329 Ms. Chelsea Mills, New Delhi.
No.38/12 dt.22.12.2011 F.No. 0.184/50/191/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0510299514
dated 118.2011.
Decision: The Committee considered the case as per agenda alongwith other relev

ort Export I Qty.	mport item	Qty. a
% 1900 (	(1) 98.5% Cotton 1.5% Spandex Stretch denim fabric. GSM 330 +/- 10%.	2090 \$
on Nos. (	(2) Snap Fastners.	(@ Mrtrs
ndex (	(3) Elastic.	1900
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ts and	(5) 70% Polyester 30% Cotton Printed Fabric GSM105+/- 10%.	7500
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1275 (	(1) 71% Cotton 27% Polyester 2% Spandex Stretch denim fabric GSM030+/-10%.	2677
n Nos. (	(2) 70 Polyester 30% Cotton Printed Fabric GSMt105++ 10%. (3) Snap Fastners.	Mtrs.
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0853 : Star s SA	(1) 97% Cotton 3% Spandex yam dyes Fabrir GSM170+ /- 10%. (2) 70% Polvester 30% Cotto Printed Fabric GSM105+- 10%.	1148
0853 : Star tts SA :	(1) 97% Cotton 3% Spandex yarn dyed Fabric GSM170 + I- 10%. (2) 70% Polyester 30% Cotton Printed Fabric GSM 105+I- 10%. (3) ZP Fastner.	(1) MMS. Sq. N.
0853 : Star ts s s s s s s s s s s s s s s s s s s	(3) Zip Fastner.	1148 (1) Mrs. Sq. M
0853 : : Star ts SA : :	(1) 97% Cotton 3% Spandex yam dyed Fabric GSM170 + 7-10%. (2) 70% Polyester 30% Cotton Printed Fabric GSM 105+7-10%. (3) Zip Fastner.	(1) (1) (Mrs. Sq. N (2) (2) (Mrs. Mrs. Mrs. Mrs. Mrs. Mrs. Mrs. Mrs.
n : : : : : : : : : : : : : : : : : : :	(3) Zip Fastner.  (4) Snap Fastner.	(1)   Mrs. Sq. N   (2)16   Mrs. (5)   Mrs. (
n	(3) Zip Fastner.	(1) i Mrs. Sc. h (2) ths. (5) 3047
0.0853 Control of the control of th	(3) Zip Fastner.  (4) Snap Fastner.	(1) (1) (1) (1) (1) (1) (1) (1) (2) (2) (2) (2) (3) (4) (5) (6) (6) (6) (6) (6) (6) (6) (6) (6) (6
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The R.A shall be advised to take necessary action subject to compliance of other as usual condition.

M/s. Rashi Wears Pvt. Ltd., N. Delhi.

NC 38/12 dt. 22.12.2011 F.No. 01/84/50/255/AM-07/DES-V Ratifiation of input output norms against Advance Authorisation No.0510189880 dated 31.08.2006.

L		51.00.E000.				
						avant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below
	S. E	Export item	Export	Import item	Qty. allowed	
	No		Qty.			
Г	1 (	Children's Skirts M/O	241452	100% Cotton Yarn Dyed	0.510 Sq.Mtrs./	
	1	100% Cotton Yarn	Nos.	Sear Sucker Check	per. pc.	
	1	Dyed Sear Sucker		Fabric, GSM-106 (+/-		
	(	Check Fabric, GSM-		10%).		
	1	106 (+/- 10%).		""		
Г	2 (	Children's Shorts M/O	382851	100% Cotton Yarn Dyed	0.410 Sq.Mtrs./	1
	1	100% Cotton Yarn	Nos.	Sear Sucker Check		
		Oved Sear Sucker		Fabric, GSM-106 (+/-		
	- 0	Check Fabric, GSM-		10%).		
	1	106 (+/- 10%).		""		
			1	100% Cotton Yarn Dved	0.455 Sq.Mtrs./	1
				Sear Sucker Check	per. pc.	
				Fabric. GSM-106 (+/-	1	
			1	10%).		
				1		

The GSM should match in both import and export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

| Case No.331. | M/s. Maharani of India, N. Delhi. | NC 38/12 dt. 22.12.2011 | F.No. 01/84/162/206/AM-12/DES-V

Redemption against Advance Authorisation No.0510268021 dated 13.07.2010.

Decision: The Committee considered the case as per agenda along with other relevant papers and heard Mr. A.C. Khullar, Sr. Manager of the firm, who appeared for personal hearing before NC. He explained the case along with sample and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below.

Export Import item Qty. Export Item Qty. allowed

Ladies Dress made of 18870 Warp Knited @ 0.36 Sq. 100% Polyester Georgette and Warp Knited Fabric, GSM-65, Width 56°. Width 56°.

The GSM of fabric used in the export products

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

## Outside Agenda Cases

(19)

Case No. 1

M/s. Richa & Co., New Delhi.

NC 38/12 dt. 22.12.2011

F.No.1/84/50/211/AM-07/DES-V Re-fixation of input output norms against Advance Authorization No.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Kamal Sharma, Manager of the firm, who appeared for personal hearing in this case. He explained the case alongwith relevant documents pertaining to this case. In view of this Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re- fix the norms as detailed below:

S. No.	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies Jacket made of 97% Cotton 3% Spandex Corduroy Fabric, GSM - 270 (+/-10%).	10500 Nos.	97% Cotton 3% Spandex Corduroy Fabric, GSM - 270 (+/-10%).	
2	Ladies Skirt made of 100% Rayon Printed Woven Fabric, GSM - 105 (+/-10%).	16000 Nos.	100% Rayon Printed Woven Fabric, GSM - 105 (+/-10%).	

The GSM of fabric used in the export products.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(20)

Case No. 2

M/s. Richa & Co., New Delhi.

NC 38/12 dt. 22.12.2011

F.No.01/84/50/610/AM-06/DES-V Re-fixation of input output norms against Advance Authorization No. 0510171392 dt. 08.12.2005.

Decision: The Committee considered the case as per agenda along with other relevant papers and heard Sh. Kamal Sharma, Manager of the firm, who appeared for personal hearing in this case. He explained the case along with relevant documents pertaining to this case. In view of this Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the norms as detailed below:

Export Item Export Import item Qty. No. Ladies Shirt made of 55% 6000 55% Linen 45% 15000 Sq. Mtrs Rayon Dyed (@ 2.50 Sq. Woven Fabric, GSM - 215 (+/-Linen 45% Rayon Dved Nos. Woven Fabric, GSM - 215 (+/-10%). 10%) 55% Linen 45% 10720 Sq. Mtrs. Rayon Dyed (@ 2.68 Sq. Woven Fabric, Mtrs./per pc.). GSM - 215 (+/-Ladies Capri made of 55% Linen 45% Rayon Nos. Dyed Woven Fabric, GSM - 215 (±/-10%). Ladies Skirt made of 55% 2400 Linen 45% Rayon Dyed Woven Fabric, GSM - 215 (+/-10%). 55% Linen 45% 9840 (@ 4.10 Rayon Dyed Sq. Mtrs./per Woven Fabric, pc.). GSM - 215 (+/-10%).

The GSM of fabric used in the export products

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(21)

Case No. 3	M/s. Gaurav International, Gurgaon.						
NC 38/12 dt. 22.12.2011	F.No.01/84/50/029/AM-09/DES-V and						
	(01/84/162/447/AM-07).						
Re-fixation of input ou	tput norms against Advance Authorization	No.					
0510185067 dt 20.06.2006							

Decision: The Committee considered the case as per agents discretified by the case as per agents alongwith other relevant opcomes and heard Sh. Kamal Sharma, Manager of the firm, who appeared for personal hearing in this case. He explained the case alongwith relevant documents pertaining to this case. In view of this Committee after deliberations in consultation with representatives of technical automatic personal in the meeting decided to prefix the amount of the meeting decided to the meetin

S. No.	Export Item	Export Qty.	Import item	Qty. allowed
1	Girls Jumber with Lining & Diaper Cover.	18000 Nos.	(i) 100% Cotton Corduroy, GSM - 153 (+/-10%). (ii) Lining 100% Cotton Woven GSM - 115 (+/- 10%). (iii) 100% Cotton Woven Fabrics GSM 115 (+/- 10%).	0.80 Sq. Mtrs./ pc.). (ii) 9900 Sq. Mtrs. (@

The GSM of fabric used in the export products.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

C22)
Case No. 4
M/s. Gaurav International, Gurgaon.
No. 38/12 dt. 22.12.2011 F.No.01/84/50018/AM-07/DES-V
Re-fixation of input output norms against Advance Authorization 0510/81095 dt. 20.04.2006.

Decision: The Committee considered the case as per agends alongwith other relevant documents pertaining to this case. In view of this Committee after deliberations in consultation with representatives or in the case alongwith relevant documents pertaining to this case. In view of this Committee after deliberations in consultation with representatives the explained the case alongwith relevant documents pertaining to this case. In view of this Committee after deliberations in consultation with representatives the explained the case alongwith relevant documents pertaining to this case. In view of this Committee after deliberations in consultation with representatives the explained the case alongwith relevant documents pertaining to this case. In view of this Committee after deliberations in consultation with representatives the explained the case alongwith relevant documents pertaining to this case. In view of this Committee after deliberations in consultation with representatives the explained the case alongwith relevant documents pertaining to this case. In view of this Committee after deliberations in consultation with representatives the explained the case alongwith relevant documents pertaining to this case. In view of this Committee after deliberations in consultation with representatives the explained the case alongwith relevant documents are consultation. The committee after deliberation is consultation with representatives the committee after deliberation and t

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Jumper for Infants 100% Cotton Corduroy Fabric, GSM-220 (+/- 10%).		100% Cotton Corduroy Fabric, GSM-220 (+/- 10%).	

The GSM should match in both import and export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions

(23)

Case No. 5

M/s. Gaurav International, Gurgaon.

NC 38/12 dt. 22.12.2011

F. No.01/84/50/019/AM-07/DES-V

Ratification of imput output norms against Advance Authorization No.
0510/181096 dt. 20.04.2006.

Decision: The Committee considered the case as per agends alongwith other relevant papers and heard Sh. Kamal Sharma, Manager of the firm, who appeared for personal hearing in this case. He explained the case alongwith relevant documents perfaining to this case. In view of this Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to traff the morning as detailed below: -

| Section | Export liters | Export | Export liters | City allowed | City | Cotton | Corduroy | Fabric, GSM-200 (+/- 10%). | Cotton | Corduroy | Fabric, GSM-200 (+/- 10%). | Cotton | Corduroy | Fabric, GSM-200 (+/- 10%). | Cotton | Corduroy | Fabric, GSM-200 (+/- 10%). | Cotton | Corduroy | Fabric, GSM-200 (+/- 10%). | Cotton | Corduroy | Fabric, GSM-200 (+/- 10%). | Cotton | Corduroy | Fabric, GSM-200 (+/- 10%). | Cotton | Corduroy | Cotton | Cotton | Corduroy | Cotton | Cot

The GSM should match in both import and export

The R.A shall be advised to take necessary action subject to compliance of other usual conditions

 (24)
 Case No. 6
 M/s. Gaurav International, Gurgaon.

 N.O. 38/12 dt. 22.12.2011
 F. No.01/84/50/098/AM-07/DES-V

 Re-fixation of input output norms against Advance Authorization No. 05/10/83/20 dt. 24.05.2006.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Kamal Sharma, Manager of the firm, who appeared for personal hearing in this case. He explained the case alongwith relevant documents pertaining to this case. In view of this Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms as detailed below:

The GSM should match in both import and export

The R.A shall be advised to take necessary action subject to compliance of other usual conditions

(25)

| Case No. 7 | Mis. Gaurav International, Gurgaon. | NO. 38/12 dt. 22. 12. 2011 | F.No. 01/84/50/027/AM-07/DES-V | Re-fixation of input output norms against Advance Authorization No. 05/1018/1238 dt. 21. 04. 2006.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Kamal Sharma, Manager of the firm, who appeared for personal hearing in this case. He explained the case alongwith relevant documents pertaining to this case. In view of this Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms as detailed below:

2	Pant for Infants 100%	18500	100% Cotton Yarn	20350 Sq. Mtrs.
	Cotton Yarn Dyed	Nos.	Dyed Denim Fabrics,	(@ 1.10 Sq.
	Denim Fabrics, GSM-		GSM-271 (+/- 10%).	Mtrs./ per pc.).
	271 (+/- 10%)			

The GSM should match in both import and export.

The RA shall be advised to take necessary action subject to compliance of other usual conditions

(	26)					
	Case No. 8	M/s. Gaur	av Internatio	nal, Gurga	on.	
	NC 38/12 dt. 22.12.2011	F.No.01/8	4/50/505/A	M-07/DES	-V	
	Ratification of input ou	tput norm	s against	Advance	Authorization	No
	0510172412 dt 20 12 20	05				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Kamal Sharma, Manager of the firm, who appeared for personal hearing in this case. He explained the case alongwith relevant documents pertaining to this case. In view of this Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms as detailed below.

S.	Export item	Export	Import item	Qty. allowed	
No		Qty.			
1	Girls Dress 100%	2400 Nos.	100% Cotton Denim	2208 Sq. Mtrs.	
	Cotton Denim Fabrics,		Fabrics, GSM-288 (+/-	(@ 0.92 Sq.	
	GSM-288 (+/- 10%).		10%).	Mtrs./ per pc.).	
2	Girls Dress 100%	2000 Nos.	100% Cotton Denim	2640 Sq. Mtrs.	
	Cotton Denim Fabrics,		Fabrics, GSM-288 (+/-	(@ 1.32 Sq.	
	GSM-240 (+/- 10%).		10%).	Mtrs./ per pc.).	

The GSM should match in both import and export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(27)	
Case No. 89	M/s. Gaurav International, Gurgaon.
NC 38/12 dt. 22.12.2011	F.No.01/84/50/504/AM-07/DES-V
Ratification of input ou 0510172409 dt 2012 200	tput norms against Advance Authorization No.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Kamal Sharma, Manager of the firm, who appeared for personal hearing in this case. He explained the case alongwith relevant documents pertaining to this case the consumption details. In view of this Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms as detailed below.

S. No	Export i	tem		Export Qty.	Import i	tem		Qty. a	allowe	ed
			100% Woven 255 (+/-			Fabrics,	GSM-		1.32	Sq.

The GSM should match in both import and export.

The RA shall be advised to take necessary action subject to compliance of other usual conditions.

(	28)						
	Case No. 89	M/s	s. Gaura	/ Internation	nal, Gurgao	n.	
	NC 38/12 dt. 22.12.2011	F.	No.01/84	/50/064/A	M-06/DES	-V	
	Re-fixation of input out	put	norms	against	Advance	Authorization	No.
	0510156216 dt. 27.04.20	05.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Kamal Sharma, Manager of the firm, who appeared for personal hearing in this case. He explained the case alongwith relevant documents pertaining to this case. In view of this Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the ad-foc norms as detailed below.

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Girls Skirts made in 100% Cotton Corduroy Fabrics, GSM-182 (+/- 10%), 8 Tims (i) 98% Cotton 2% Spandex Corduroy Fabrics, GSM-293 (+/- 10%), 6 Tims (ii) 98% Cotton 2% Spandex Yam Dyed Fabrics, GSM-264 (+/- 10%), (iii) 100% Cotton Corduroy Fabrics, GSM-182 (+/- 10%),	13100	(i) 100% Cotton Cordury Fabrics, GSM-182 (+/- 10%) (Shell Fabric) (ii) 98% Cotton 2% Spandex Corduroy Fabrics, GSM-233 (+/- 10%) (Tims) (iii) 98% Cotton 2% Spandex Varm Dyed Fabrics, GSM – 264 (+/- 10%) (Tims), (iv) 100% Cotton Corduroy Fabrics, GSM-182 (+/- 10%) (Tims),	(@ 0.90 Sq. Mtrs./ per pc.).  4192 Sq. Mtrs. (@ 0.32 Sq. Mtrs./ per pc.).  1179 Sq. Mtrs. (@ 0.09 Sq. Mtrs./ per pc.).  3799 Sq. Mtrs. (@ 0.29 Sq. Mtrs.

The GSM should match in both import and export.

The RA shall be advised to take necessary action subject to compliance of other usual conditions.